

(b) No inputs are available to indicate that the naxalites are getting financial assistance and modern weapons from these countries.

(c) The Government is closely monitoring the situation. Further details in the matter cannot be disclosed due to national security considerations.

Rise in cases of false allegations of rape and dowry

1010. SHRI MANSUKH L. MANDAVIYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware about the rise in number of cases registered about false allegations of rape and dowry and sometimes innocent people are made to suffer forcing them to commit suicide;

(b) the action taken by the Ministry in consultation with Ministry of Women and Child Development and State Governments to stop such allegations;

(c) whether Government intends to penalise such false complainants; and

(d) the State-wise details of such cases registered during last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (d) As per information provided by the National Crime Records Bureau (NCRB), no statistical data on fake allegations is maintained centrally.

However, the Ministry of Home Affairs has issued two advisories to curb misuse of section 498A on 20.10.2009 and 16.01.2012 respectively. These advisories *inter-alia* advises the States/UTs on judicious and cautious application of dowry laws so as to ensure that no innocent person be victimized.

Fake arms licences issued in J&K

†1011. SHRI RASHEED MASOOD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the number of arms licences issued from the State of Jammu and Kashmir and found to be fake;

(b) the details of the number of people whose arms licences have been cancelled for being fake; and

†Original notice of the question was received in Hindi.

- (c) the State-wise details of people against whom cases have been filed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Police officers in all States/UTs are empowered under the Arms Act, 1959 to demand and verify genuinity of arms licences irrespective of their place of issue including Jammu and Kashmir, from any person carrying arms and ammunition. The data in regard to fake licences caught in this process is not maintained centrally.

Theft of capsules of pontoon bridge

1012. SHRI RASHEED MASOOD: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of persons arrested in the case of stealing of capsules of Pontoon bridge in Geeta Colony;
- (b) the quantum of the articles recovered; and
- (c) the number of Government officials found to be involved in this case?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) On the complaint of A.E. CPWD, Shri Ganesh Singh Bisht, a case *vide* FIR No. 27 dated 18.1.2013 u/s 467/468/471/379 IPC and 3 DPDP Act has been registered at Police Station Geeta Colony. 04 accused persons have been arrested. About 13 ton scrap has been recovered.

Setting up of additional police stations in naxal affected zones

1013. SHRI BAISHNAB PARIDA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is proposed to set up additional police stations in the Naxal affected zones in the country;
- (b) if so, the details thereof;
- (c) the details of such police stations that would be set up in Naxal affected regions in Odisha; and
- (d) how far this would help control Naxal menace in this region?